

**Court-I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**IA No. 381 of 2014 in A. No. 235 of 2014**

**Dated : 28<sup>th</sup> October, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**BSES Rajdhani Power Ltd. ... Appellant(s)  
Versus  
Delhi Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant (s) : Mr Buddy A. Ranganadhan and  
Mr. Hasan Muftuza  
Counsel for the Respondent(s) : Mr. Pradeep Misra

**IA No. 382 of 2014 in Appeal No. 236 of 2014**

**BSES Yamuna Power Ltd. ... Appellant(s)  
Versus  
Delhi Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant (s) : Mr Buddy A. Ranganadhan and  
Mr. Hasan Murtuza  
Counsel for the Respondent(s) : Mr. Pradeep Misra

**ORDER**

Mr. Pradeep Misra is filing his reply to the I.A. today in response to the public notice.

Some Consumers have complained that Appeal papers have not been served on them.

The learned counsel for the Appellant is directed to serve the copies of the Appeal paper book on the persons who are present today in the Court within two days.

Post the I.A. for hearing on **07.11.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

*Ts/sh*